

PETITIONER:
STATE OF KERALA AND ANR.

Vs.

RESPONDENT:
THE GWALIOR RAYON SILK MANUFACTURING (WVG.) CO. LTD. ETC.

DATE OF JUDGMENT 18/09/1973

BENCH:
PALEKAR, D.G.
BENCH:
PALEKAR, D.G.
SIKRI, S.M. (CJ)
CHANDRACHUD, Y.V.
BHAGWATI, P.N.
KRISHNAIYER, V.R.

CITATION:
1973 AIR 2734 1974 SCR (1) 671
1973 SCC (2) 713
CITATOR INFO :

F	1974 SC1522	(3)
RF	1975 SC1193	(20)
RF	1976 SC2237	(21)
D	1977 SC 121	(10,11)
RF	1977 SC 915	(36)
R	1978 SC 803	(33)
R	1979 SC 621	(28,29)
F	1980 SC1285	(12,27,31,44,45)
RF	1980 SC1762	(5,6)
E	1981 SC 234	(100)
RF	1989 SC1485	(12)
D	1990 SC 123	(37)
E	1990 SC1747	(11)
RF	1992 SC 248	(52)

ACT:
Constitution of India, 1950-Article 31A-The Kerala Private Forests (Vesting and Assignment) Act, 1971-Act if entitled to the protection of article 31A-Private forest held in Janman right-If necessary to show they are agricultural lands within sub. clause (iii) of article 31A-Agrarian Reform, meaning.

HEADNOTE:
The Kerala Private Forests (Vesting & Assignment) Act (Act 26 of 1971) purported to acquire forest lands held on Janman right, without payment of compensation, for implementing a scheme of agrarian reform by assigning lands on registry or by way of lease to the poorer sections of the rural agricultural population. A full bench of the Kerala High Court (Reported in A.I.R. 1973, Kerala 63) held that the provisions of the Act were not protected by article 31-A of the Constitution and accordingly declared the Act unconstitutional and void. The High Court concluded that forest lands in the State of Kerala could not generally be regarded as agricultural lands and, therefore, could not be the subject of agrarian reform and that the scheme of agrarian reform envisaged by the Act was not real or genuine but only illusory. The appeals and the petitions concerned

the question whether the Act could qualify for the protection of article 31A(1) of the Constitution. It was contended on behalf of the State of Kerala that what is included in the expression 'estate' is specified in sub-clauses (i), (ii) and (iii) of clause (2) of article 31A and, since the sub-clauses are disjunctive it would be enough for the State to show that the law related to land covered by an "estate" falling in at least one of the sub-clauses, that since private forests were held in janman right they would be an 'estate' within the meaning of sub-clause (i) and that if the law envisaged a measure of agrarian reform it was not necessary for the State to establish additionally that forest lands were similar lands described in sub-clause (iii), that is to say, lands held for purposes of agriculture or for purposes ancillary thereto.

The petitioners contended that private forests could not be converted into agricultural lands by a mere legislative fiat contained in the Preamble of the Act, because, forest lands are lands in which forests grow spontaneously and naturally without human effort or skill and are quite distinct from agricultural lands which, however defined, must contain the element of tilling the soil for sowing and planting. It was pointed out that in sub-clause (iii) of Article 31A (2) (a) a forest land may be regarded as an agricultural land only when that land is held or let for purposes of agriculture or for purposes ancillary thereto. Assuming that forest lands were 'estate' within the definition, it was further contended that their acquisition was not for implementing any scheme of agrarian reform, but for a collateral purpose, namely, to increase the revenue of the State by exploiting the forest wealth.

Allowing the appeals and dismissing the petitions,
HELD : that the Act was protected by Article 31A(1) of the Constitution.

(1) The forest lands in the State of Kerala have attained a peculiar character owing to their geography and climate and the evidence available shows that vast areas of these forests are still capable of supporting a large agricultural population. They are agricultural lands in the sense that they can be prudently and profitably exploited for nature stated in the Preamble that the private merely wanted to convey that they are prudently and profitably exploited 3-392SCI/74 agricultural lands in the senses. It is manifest that when the legislature are agricultural land, they lands which by and large could be prudently and profitably for agricultural purposes. [682H, 683C]

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V.Venugopala Varma Rajaa v. Controller of Estate Duty, Kerala [1969] K.L.T. 320, relied on.

(ii) The private forests being held in Janmam right, and Janmam right being an 'estate' are liable to be acquired by the State under article 31A(1)(a) as a necessary step in the implementation of agrarian reform. Section 3 of the impugned Act vests the ownership and possession of all private forests in the State. Therefore, they would attract the protection of article 31A(1). It would not be, in such a case, necessary to further examine if the lands so vested in the government are agricultural lands falling within sub-clause (iii). [684C]

Kavalappara Kottarathil Kochuni and others v. The State of Madras and others, [1960] 3 S.C.R. 887, State of U.P. v. Raja Anand Brahma Shah, [1967] 1 S.C.R. 362 and Balmadies Plantations Ltd. v. State of Tamil Nadu, [1972] 2 S.C.C. 133, referred to.

(iii)The Act envisages a scheme of agrarian reform. In statutes of this nature provision can only be generally made to indicate the broad details of the scheme for agrarian reform and that is what is done in the Act. The High Court, has not given any substantial reasons for coming to the conclusion that the scheme of agrarian reform is a "teasing illusion and a promise in unreality". [684F, 685C]

Balmadies Plantations Ltd. v. State of Tamil Nadu, [1972] 2 S.C.C. 133 distinguished.

Kannan Devan Hills Produce v. The State of Kerala and another, [1972] 2 S.C.C. 218, applied.

(iv)The Act cannot be impugned as a piece of colorable legislation. The question really is, in the first place, of the competence of the legislature to pass the impugned Act and, in the second, whether the Act is constitutional in the sense that it is protected by article 31A(1). [687D]

(v)It is presumed that the legislature knows the needs of its people and will balance the present advantages against possible future disadvantages. If there is pressure on land and the legislature feels that forest lands in some areas can be conveniently, and without much damage to the community as a whole, utilized for settling a large proportion of the agricultural population, it is perfectly open, under the constitutional powers vested in the legislature, to make a suitable law; and if the law is constitutionally valid this Court can hardly strike it down on the ground that in the long run the legislation instead of turning out to be a boon will turn out to be a curse. [687G]

(vi)An agreement of the Government cannot preclude legislation on the subject. The High Court has rightly pointed out that surrender by the Government of its legislative powers to be used for public good cannot avail the company or operate against the Government as equitable estoppel. [688C]

Per Bhagwati & Krishna Iyer JJ : (Concurring) : The technology of agrarian reform for a developing country which traditionally lives in its villages envisages the national programmes of transmuting rural life from feudal medivalism into equal, affluent modernism a wide canvas overflowing mere improvement of agriculture and reform of the land system. Article 31A(2)(iii) itself, by referring to land for pasture and sites of buildings and other structures occupied by cultivators, agricultural labourers and village artisans, gives clear hints of agrarian wellbeing being pivotal to land reform in its larger legitimate connotation. Agrarian reform is more humanist than mere land reform and, scientifically viewed, covers not merely abolition of intermediary tenures, zamindaris and the like but restructuring of village life itself taking in its broad embrace the socio-economic regeneration of the rural population. The Indian Constitution is a social instrument with an economic mission and the sense and sweep of its provisions must be, gathered by judicial statesmen on that seminal footing. Also, 'it is arguable that the elimination of ancient janmam may per se be regarded as possessing the attribute of agrarian reform, because, to wipe out feudal vestiges from our countryside and to streamline land ownership are preliminaries to the projection of a socialistic order which Part IV and art. 31A of the Constitution strive to create. However, this Court has held that a scheme of agrarian reform is essential, apart from

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taking over of fanmam rights to, make the law valid. In the present case a concrete agrarian project is presented by

section 10 of the Forest Act. Once it is accepted that developmental orientation and distributive justice are part of and inspire activist by agrarian reform, its sweep and reach must extend to cover the needs of the village community as well. What programme of agrarian reform should be initiated to satisfy the requirement of rural uplift in a particular community under the prevailing circumstances is a matter for legislative judgment. The sole issue for the Court is whether it is in fact a scheme of agrarian reform, and if it is, the prudence or folly thereof falls outside the orbit of judicial review. In ascertaining whether the impugned enactment outlines a blue-print for agrarian reform the Court will look to the substance of the statutory proposal and not its mere outward form. The Court should not be too gullible to accept a scheme of agrarian reform when it is nothing but a verbal subterfuge, but at the same time the Court should not be too astute to reject such a scheme because it is not satisfied with the wisdom of the scheme or its technical soundness. It would not be enough merely to say that the income of the property acquired is to be utilised for purpose of agrarian reform. The property itself must be acquired for carrying out such a reform. This requirement is satisfied in the present case. If the State, for ulterior ends, prevaricates or betrays the scheme by non-implementation or mis-implementation, an aggrieved party may seek relief through a judicial post audit. [692 G, 693 C, E]

Once it is found that the legislative area is barricaded by Art. 31A it cannot be breached by Arts. 14, 19 and 31 and judicial break-in is constitutionally interdicted. But, at the same time, Art. 31A is no charter of legislative freedom to refuse compensation altogether in every case. The Court may not strike down a statute for non-payment of compensation but the legislature is expected, except in exceptional socio-historical setting to provide just payment for the deprived persons. To exclude judicial review is not to black out the beneficent provisions of Arts. 14, 19 and 31. May be the present legislation dealing with extensive antiquated janmam rights relates to the exceptional category. However this is an area where not the court but the elector is the proper corrective instrument. [695G]

Kochuni's case, [1960] 3 S.C.R. 887, Ranjit Singh's case, [1965] 1 S.C.R. 82; 94, Ram Narain Medhi v. State of Bombay, [1959] Supp. 1 S.C.R. 489, Raja Anand's case, [1967] 1 S.C.R. 362, Balmadies Plantations Ltd. v. State of Tamil Nadu, [1972] 2 S.C.C. 133, Kanan Devan Hills Produce v. The State of Kerala and another, [1972] 2 S.C.C. 218, Gajapathi Narayan Deo v. State of Orissa, [1954] S.C.R. 1, 10-11, and Wakf Estates v. State of Madras, [1971] 2 S.C.R. 790, referred to.

JUDGMENT:

CIVIL APPELLATE/ORIGINAL JURISDICTION : Civil Appeal No. 1938 of 1972.

Appeal from the judgment and order dated the 21st June, 1972, ,,if the Kerala High Court at Emakulam in O.P. No. 3771 of 1971.

Civil Appeal No. 1416 of 1972.

Appeal from the judgment and order dated the 21st June, 1972 of the Kerala High Court at Ernakulam in O.P. No. 3858 of 1971.

Civil Appeal No. 1417 of 1972

Appeal from the judgment and order dated the 21st June,,

1972 of the Kerala High Court at Ernakulam in O.P. No. 4036 of 1971 and Writ Petition Nos. 151, 152, 153, 176, 177, 178, 179, 180, 181, 182, 186, 187, 188, 189, & 198 of 1971. Under Art. 32 of the constitution of India for the enforcement of fundamental rights.

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M.M. Abdul Kader, V. A. Seyid Muhammad and P. C. Chandi, for the appellants, (in all appeals).

V.K. Krishnan Menon, B. Mohan and O.P. Khaitan for respondent (in C.A. No. 1398/72).

M.C. Chagla, (in C.A. 1417 only) T. K. M. Unnithan and A. S. Nambiar, for respondents (in C.A. Nos. 1416-1417).

B.Dutta and J. B. Dadachani, for petitioners (in all W.Ps. except W.P. 186/71).

N. Sudhakaran and P. K. Pillai, for petitioner (in W.P. 186/71).

M. M. Abdul Kader, Sukumaran and K. M. K. Nair, for respondent No. 1 (in all the W.Ps).

R.N. Sachthey, for respondent No. 2 (in all W.Ps except W.P. 186/71).

The Judgment of A. N. RAY C.J. D. G. PALEKAR and Y. V. CHANDRACHUD, JJ. was delivered by PALEKAR, J. KRISHNA IYER, J. gave a separate Opinion on behalf of himself and P. N. BHAGWATI, J.

PALEKAR, J. All the above cases involve a challenged to the Kerala Private Forests (Vesting and Assignment) Act 26 of 1971 (hereinafter called the Act) on the ground that the Act as a whole was violative of Articles 14, 19(1) (f) (g) and 31 of the Constitution.

The lands involved are private forest lands situated in the former Malabar District which, after the States Re-organization Act, 1956, stood transferred from the old State of Madras to the new State of Kerala. As a result of the Act referred to above, these forest lands vest in the State, allegedly, as a measure of agrarian reform.

The Writ Petitions are filed in this Court under Article 32 of the Constitution by several Owners and/or lessees of large tracts of forest lands. The Civil, Appeals are filed by the State, of Kerala from the judgment and order of a full bench of the Kerala High Court (Reported in A.I.R. 1973, Kerala 36) in petitions filed in that court challenging the Act. The High Court held that the provisions of the Act are not protected by Article 31A of the Constitution and accordingly declared the Act as constitutional and void. Thus in all the proceedings now before us, which were argued together, the question involved is the validity of the Act. That will depend entirely the question whether the Act is protected by Article 31A(1) of the Constitution.

The conclusion of the High Court was expressed in the following words:

"Having regard to our conclusions that forest lands in the State of Kerala, cannot generally be regarded as agricultural lands and, therefore, cannot be the subject of agrarian reform and that the scheme of agrarian reform

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envisaged by the impugned Act is not real or genuine but only illusory, we are of the opinion that the provisions of the Act are not protected by Article 31A of the Constitution. We therefore declare the Kerala Private Forests (Vesting and Assignment) Act 26 of 1971 unconstitutional and void."

It is contended on behalf of the State of Kerala that in

order to get the protection of Article, 3 1A(1) (a) of the Constitution that the law must fulfill two conditions-(1) that it must relate to an estate as defined in Article 31A(2) (a) and (2) that the law-must be one of agrarian reform. What is included in the expression "estate" is specified in sub-clauses (i), (ii) and (iii) of clause (2) of Article 31A and, since the sub-clauses are disjunctive, it will be enough for the State to show that the law relates to land covered by an "estate" falling in at least one of the sub-clauses. It was submitted that the private forests in Malabar are held in janman right and hence they are an estate within the meaning of sub-clause (i). If the State further shows, he contended, that the law envisages a measure of agrarian reform it was not necessary for the State to establish additionally, that forest lands are similar to lands described in sub-clause (iii), that is to say, lands held or let for purposes of agriculture or for purposes ancillary thereto. In short, in the submission on behalf of the State, the forest lands with which we are concerned are an 'estate' within the meaning of Article 3 1 A (2) (a) (i) of the Constitution and since section 10 of the impugned Act, inter alia, embodies a scheme of agrarian reform, the Act is valid.

This will be the proper place to refer to the provisions of the Act. The Act is described as one to provide for the vesting in the Government of private forests in the State of Kerala and for the assignment thereof to agriculturists and agricultural laborers for cultivation. The preamble is as follows:

"WHEREAS the private forests in the State of Kerala are agricultural lands;

AND WHEREAS Government consider that such agricultural lands should be so utilised as to increase, the agricultural production in the State and to promote the welfare of the agricultural population in the State;

AND WHEREAS Government also consider that to give effect to the above objectives it is necessary that the private forests should vest in the Government;

BE it enacted etc.

By Section 1 the Act is made to extend to the whole of the State of Kerala and is deemed to have come into force on the 10th day of May, 1971. Section 2 gives some definitions. We are not concerned with all of them. Clause (e) defines an owner as follows :

"(c) "owner", in relation to a private forest, includes a mortgagee, lessee or other person having right to possession and enjoyment of the private forest."

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Clause (f) defines "private forest". Private forest means, - (1) in relation to the Malabar district referred to in sub-section(2) of section 5 of the States Re-organisation Act, 1956 (Central Act 37 of 1956), -

(i) any land to which the Madras Preservation of Private Forests Act, 1949 (Madras Act XXVII of 1949), applied immediately before the appointed day excluding-

(A) lands which are gardens or nilams as defined in the Kerala Land Reforms Act, 1963 (1 of 1964);

(B) lands which are used principally for the cultivation of tea, coffee, cocoa, rubber, cardamom or cinnamon and lands used for any purpose ancillary to the cultivation of such crops or for the preparation of the same for the market.

(C) lands which are principally cultivated with cashew or other fruit-bearing trees or are principally cultivated with

any other agricultural crop; and
(D) sites of buildings and lands appurtenant to, and necessary for the convenient enjoyment or use of, such buildings;

(ii) any forest not owned by the Government, to which the Madras Preservation of Private Forests Act, 1949, did not apply,, including waste lands which are enclaves within wooded areas;

(2) in relation to the remaining areas in the State of Kerala, any forest not owned by the Government, including waste lands which are enclaves within wooded areas."

Section 3 is important. "Private forests to vest in Government (1) Notwithstanding anything contained in any other law for the time being in force, or in any contract or other document, but subject to the provisions of sub-sections (2) and (3), with effect on and from the appointed day, the ownership and possession of all private forests in the State of Kerala shall, by virtue of this Act, stand transferred to and vested in the Government free from all encumbrances, and the right, title and interest of the owner or any other person in any, private forest shall stand extinguished." The appointed day means the 10th day of May, 1971. Sub-sections (2) to (4) of section 3 are not relevant for our present enquiry. Since some time lag between vesting and distribution under section 10 was inevitable, section 4 provided as follows :

"4. Private forests to be deemed to be reserved forests- All private forests vested in the Government under sub-section (1) of section 3 shall, so long as they remain vested in the Government, be deemed to be reserved forests constituted under the Kerala Forest Act, 1961 (4 of 1962) and the provisions of that Act shall, so far as may be, apply to such private forests."

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Section 5 provides for eviction of persons in unauthorised occupation and section 6 for the demarcation of boundaries of the private forests.

Section 7 provides for the constitution of Tribunals, their powers and functions. Sub-clause (2) of that section provides that "the Tribunal shall consist of a single person who is, or has been, or is qualified to be appointed as, a District Judge."

Section 8 provides that "Where any, dispute arises as to whether--

- (a) ' any land is a private forest or not; or
- (b) any private forest or portion thereof has been vested in the Government or not, the person who claims that the land is not a private forest or that the private forest has not vested in the Government, may apply to the Tribunal for decision of the dispute. Sub-section (3) provides that "if the Tribunal decides that any land is not a private forest or that a private forest or portion thereof has not vested in the Government, the custodian shall, as soon as may be, restore possession of such land or private forest or portion, as the case may be, to the person in possession thereof immediately before the appointed day."

Section 9 provides that "No compensation shall be payable for the vesting in the Government of any private forest or for the extinguishment of the right, title and interest of the owner or any other person in any private forest under sub-section (1) of section 3."

Having thus provided for acquisition of private forest lands without the necessity to pay compensation the Act now proceeds to provide for a scheme of agrarian reform.

Section 10 Assignment of Private forests.-(1) The Government shall, after reserving such extent of the private forests vested in the Government under sub-section (1) of section 3 or of the lands comprised in such private forests as may be necessary for purposes directed towards the promotion of agriculture or the welfare 'of the agricultural population or for purposes ancillary thereto, assign on registry or lease to-

- (a) agriculturists;
- (b) agricultural laborers;
- (c) Members of Scheduled Castes and Scheduled Tribes who are willing to take up agriculture as means of their livelihood;
- (d) unemployed young persons belonging to families of agriculturists and agricultural laborers, who have no sufficient means of livelihood and who are willing to take up agriculture as means of their livelihood;
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- (e) laborers belonging to families of agriculturists and agricultural laborers, whose principal means of livelihood before the appointed day was the income they obtained as wages for work in collection with or relate to private forests and who are willing to take up agriculture as means of their livelihood.

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the remaining private forests or the lands comprised in the private forests on such terms and subject to such conditions. and restrictions as may be prescribed."

"(2) The Government may, by notification in the Gazette, delegate their power under sub-section (1) to any officer of the Government or any class of officers of Government, subject to such restrictions and control as may be specified in the notification."

(3)The extent of private forests or lands comprised in private forests which may be, assigned to each of the categories of persons specified in sub-section(1) and the order of preference in which assignment may, be made shall be such as may be prescribed."

Section 11 is important. It reads : "Assignment to be made within two years.-Assignment of the private forests or the lands comprised therein under section 10 shall, as far as may be, completed within two years from the date of publication of this Act in the Gazette."

Section 12 deals with the powers of the Tribunals and the custodian and Section. 13 bars the jurisdiction of civil courts.

Section 15 reads : "Constitution of Agriculturists Welfare Fund.(1) A fund called the Agriculturists Welfare Fund shall be constituted by the Government to be utilised for the settlement and welfare of persons to whom private forests or lands comprised in private forests, have been assigned under section 10 and shall be administered in such manner as way be prescribed."

"(2) The Fund referred to in sub-section (1) shall consist of grants or loans by or from the Government and monies received by the Government by the,sale of trees standing in such portion of the private forests as are or may be assigned under section 10".

Section 17 provides for the rules making power of the Government.

By the repealing section 18 several Acts have been repealed including the Kerala Private Forests (Vesting and Assignment) Ordinance, 1971 which had been promulgated prior to this Act.

In short the Act purports to acquire forest lands without payment of compensation for implementing a scheme of agrarian reform by assigning lands on registry or by way of lease to the poorer sections of the rural agricultural population. This is done after reserving portions of the forests as may- be necessary for purposes "directed towards the promotion of agriculture or the welfare of the agricultural population or for purposes ancillary thereto." This scheme of agrarian reform is intended to be completed within two years.

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Mr. Chagla, who addressed us the principal argument in this case on behalf of the owners, contended that private forests could not be converted into agricultural lands by a mere legislative fiat contained in the Preamble of the Act, because forest lands are lands in which forests grow spontaneously and naturally without human effort or skill and are quite distinct from agricultural lands which, however defined, must contain the element of tilling the soil for sowing and planting. He pointed out that in sub-clause (iii) of Article 31A (2) (a) a forest land may be regarded as an agricultural land only when that land is held or let for purposes of agriculture or for purposes ancillary thereto in which case a forest land may be included in the definition of the word 'estate'. It was not shown that vast areas of private forests which are now in the possession of the owners and the lessees thereof were held or let for purposes of agriculture and hence they cannot be regarded as an 'estate' within the definition. That alone according to Mr. Chagla deprived the Act of the protection under Article 31A(1). Secondly, assuming that forest lands are 'estate' within the definition, he further contended that their acquisition was not for implementing any, scheme of agrarian reform but for a collateral purpose, namely, to increase the revenues of the State by exploiting the forest wealth of the lands by selling valuable timber naturally growing in them.

Since the Preamble to the impugned Act forests in the State of Kerala are 'agricultural lands' and there is no definition of what is meant by 'agricultural lands' in the Act itself, we shall have to consider in what sense the expression 'agricultural lands' has been used in the Act. It is conceded by the learned Advocate General for the State of Kerala that a mere recital in the Preamble, although admissible, will not be conclusive of the facts. But he submits that courts should show decent respect to such an affirmation of fact because the legislature of a State is presumed to know the character of the lands situated in the State, the tenure under which they are held, the use and abuse to which they are put and the manner in which such natural resources of the State are best utilized for the benefit of the community. He submits that this affirmation in the Preamble is not irresponsibly made and that the expression 'agricultural lands' has been used in a special sense having regard to the uses to which these forest lands have been put over generations. In his submission forest lands in Kerala are agricultural lands in, the sense that they are capable of being used for raising food crops.. cash crops, plants or trees and other purposes of husbandry. The statement of objects and reasons in the Act contains the following :

"There are vast extents of private forests in the State particularly in the Malabar area where such forests are owned by Janmies. These private forests are agricultural lands. In the Judgment reported in 1969 K.L.T. 320 (V. Venugopala Varma Rajaa v. Controller of Estate Duty, Kerala) a division bench of the High Court has held that in the absence of exceptional circumstances such as the land being.

entirely rocky and barren for other reasons, all forests lands- in the State are agricultural lands in the sense that they can be prudently and profitably exploited for agriculturing purposes."

Reference may also be made in this connection to some of the passages in the affidavit filed by Shri K. Viswanathan Nair, Joint Secretary to Government of Kerala, Law Department, in this connection. In para 4 of his affidavit he says "Approximately 28 per cent of the total land area in the Kerala State constitutes forest lands. Generally forest lands comprised in the erstwhile native States of Travancore and Cochin area are owned by Government, whereas that of the erstwhile Malabar District of Madras Presidency belonged partly to private individuals and partly, to the State Government. It was estimated that the total extent of private forests in Malabar area would come to about 1,200 sq. miles, i.e. about 7.5 lakh acres..... As per the Survey conducted by the Madras Government in the year 1945, private forest lands in Malabar area, the extent of which was found to be 1,200 sq. miles then, belonged to 116 private individuals, the extent owned by them varying from 100 acres to 1,0,0,000 acres." Then he proceeds to say, "the forest lands in Kerala are agricultural lands and can be put to cultivation of various food and cash crops. Cultivation of forest lands will increase the agricultural production in the State and will also provide means of livelihood to landless agricultural laborers. The Government considered such lands should be distributed to those persons for purposes of agriculture and that to ensure effective and proper distribution of such lands, the private forests should be vested in the Government."

Then at para 19 he states as follows :

"It is also pertinent to, place before this Hon'ble Court the fact that in large tracts of areas which had been already clear-felled by the owners of the private forests or their contractors, food-crops like coffee, coconut, pepper, etc.. have been raised converting them into such food crop plantations. Even planting teak and other plantation crops is agricultural operation and the lands on which these are planted are agricultural lands. After assignment of private forests from the jenmies or after trespassing into the private forests, large numbers of settlers of the poor classes have clear-felled the forests including dense forest areas and have cultivated food crops therein. Plantations like tea, coffee, rubber, 'teak and cardamom have been raised in the private forests by the rich planters. In other places after clear-felling the forests, cocoanut, areca, tapioca and other cultivations have been raised, the yield of which is found to be considerably high when compared to the other areas of the State. Similarly, coffee, pepper and rubber plantations have been successful in the forest lands in Wynad (Malabar District)".

A fact to which attention must be drawn is that whereas a large proportion of the forests in the former Travancore Cochin State belonged to the Government and only a small proportion to private owners or janmies, the position in the Malabar District was just the opposite. Forest lands in

that District belonged predominantly to

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private owners or janmies Many of these private owners were heads of Hindu Religious Endowments., A committee known as the Kutti Krishna Menon Committee had been appointed for recommending the unification of laws relating to Hindu Religious Endowments in the Madras State and that Committee, in one place of its report, suggested-and this is referred to in the affidavit-as follows :

"74. We would suggest that the large areas of virgin forest lands available within some of the Devaswoms may be utilized for plantation of cocoanut, arecanut, pepper, cashew, rubber, etc."

The Malabar Tenancy Act, 1929 as amended in 1951, contained the following provision :

"52.(1) The State Government or such officer as they may authorise in this behalf may by order require the landlord of any waste or forest land to lease it for agricultural purposes to such person for such term subject to such conditions and within such times as may be specified in the order."

By reason of the increasing population of the area, and consequent pressure on land, there was widespread squatting by agriculturists in forest areas where trees were cut and large blocks, were brought under the plough. The former State of Travancore and Cochin bowed to the inevitable by regularising the occupation by unauthorised settlers and issued orders for settling agriculturists on land in the forests which could be put to agricultural use. In this connection the affidavit says:

"Forest lands in the Travancore-Cochin area of the State, which are Government Reserve Forests have been widely used since long past for agriculture and purposes ancillary thereto by persons to whom these lands were assigned by the State and by large numbers of encroachers. Use of these lands for agricultural purposes on a large scale has been adverted to, in the Report of the Sub-Committee on the eviction of encroachers from the forest lands in the State of Kerala, to which also this respondent craves leave to refer in detail at the hearing. The Government is currently distributing 3 lakh acres of forest lands for settlement of agriculturists."

Reference was also made to the report of the Special Officer Shri K. Anantan Pillai who was asked to prepare a list of arable lands in the reserve forests-of the former Travancore and Cochin suitable for cultivation. That report was made in 1969. The extracts from his report are given in the affidavit and they show to what extent lands in the Government reserve forests were made available to, hungry agriculturists for food production. The officer says "Now that the position of food supplies is far more serious and the scope for finding employment for a very large number of people is getting more and more limited, one of the possible alternate solutions will be to take a fairly big slice of cultivable land from the Government forests for assignment to these people. With this object in view, I have inspected

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these lands in all these divisions and I have prepared a list of areas considered suitable for cultivation, details of which are furnished." After furnishing the details the Officer says : "The present attempt is to find out suitable cultivable lands in the reserve area and to give the land on a systematic basis. With this view in mind I have tried to find out suitable areas preferably in large blocks. This

will help the formation of fairly large sized colonies or villages so that the allottees can have a social life and in course of time all the facilities for communal living can be provided to them. If a large block is taken, normally because of the nature of land in our State a few steep hills cannot be excluded. The colony can be formed on the base of these hills in fairly elevated places and it can be so arranged that the individual families will have their residences at convenient places (within two or three miles) in relation to the area he is given for cultivation. Some of the blocks I have pointed out are fairly large areas where even small townships can be formed. This will aid the formation of cooperative societies to help the allottees in both their cultivation and in constructing suitable building for 'them.' This shows how the Special Officer felt the need of settling chunks of the agricultural population in blocks of reserve forests and envisaged the formation of large blocks in the forest area so that in the neighborhood and on the slopes of the hills villages and even small townships could be built. The Officer was chiefly concerned with the reserve forests in the Kerala State. But in his report he also referred to the private forests in the Malabar District. In that connection he says "Apart from this I understand that extensive areas of private forests are available in the Malabar Districts. They can also be acquired and distributed."

It must be remembered that what is stated generally about the nature of the reserve forest lands in the old State of Travancore Cochin applies equally to the private forest lands of Malabar District because all these forests are contiguous and form one long belt of a mountainous terrain now forming part of the State of Kerala. It will be thus seen that all forest lands, whether reserve or private, have been applied for generations for the settlement of agriculturists whether such settlements were authorised or unauthorised. Vast areas in the forests were clear-felled, as the expression goes, for bringing patches and blocks of lands under agriculture. Several types of produce were obtained by agriculture and a large population lives on the same. Plantations of, coffee, tea, rubber, cardamom and the like were grown on an extensive scale in these forests. In recent years Industrialists have taken leases of vast areas of these forests from their owners and a fraction of the same has been brought under cultivation by planting eucalyptus and other types of trees useful for paper and other industries. Large areas in these forests seem to be even now in their pristine form but are capable of being utilized by absorbing a large proportion of the population by settling them on the land. These forests, therefore, have attained a peculiar character owing to their geography and climate and the evidence available to us shows that vast areas of these forests are still capable of supporting a large agricultural population. The several authoritative reports

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to which reference was made in the, affidavit were made available to us and the extracts therefrom were read out at the time of the argument. They seem to support what a bench of the Kerala- High Court said in V. Venugopala Varma Rajaa v. Controller of Estate Duty, Kerala(1) in para 6 of the judgment. "It is well-known that the extensive areas of different varieties of plantations that we have got in this State were once forest lands; and it is also equally well-known that year after year large areas of, forest lands in this State are being cleared and converted into valuable

plantations. In the absence of exceptional circumstances such as the land being entirely rocky, or barren for other reasons, all forest lands in this State are agricultural lands in the sense that they can be prudently and profitably exploited for agricultural purposes." This judicial opinion as we have already seen has been referred to in the Statement of Objects and Reasons of the Act. It is, therefore, manifest that when the legislature stated in the Preamble that the private forests are agricultural land, they merely wanted to convey that they are lands which by and large could be prudently and profitably exploited for agricultural purposes.

Having appreciated the true nature and character of these private forests we have to see whether they can be regarded as 'estate' within 'the contemplation of Article 31A (2) of the Constitution. That Article is as follows :

"31A. (a) the expression "estate" shall, in relation to any local areas, have the same meaning as that expression or its local equivalent has in the existing law relating to land tenures in force in that area and shall also include-

(i) any jagir, inam or maufi or other similar grant and in the States of Madras and Kerala, any jamman right;

(ii) any land held under ryotwari settlement;

(iii) any land held or let for purposes of agriculture or for purposes ancillary thereto, including waste land, forest land, for pasture or sites of buildings and other structures occupied by cultivators of land, agricultural laborers and village artisans;

(b) The expression "rights", in relation to an estate, shall include any rights vesting in a proprietor, sub-proprietor, under-proprietor, tenure-holder, (raiyat, under-raiyat) or other intermediary and any rights or privileges in respect of land revenue."

The definition of 'estate' is an inclusive definition. In subclauses (i), (ii) and (iii) certain categories of rights and lands are included in the definition of the word 'estate'. It is the contention on behalf of the Kerala State that these forest lands which are held in janmam right fall squarely under sub-clause (i). Since janmam right to these lands is in an 'estate' it could be acquired by the State

(1) [1969] K. L. T. 230.

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under Article 31A(a)(1)(a). There is force in this contention. Janmam rights in the States of Madras and Kerala are, as explained by Subba Rao, J. in Kavalappara Kottarathil Kochuni and others v. The State of Madras and others(1) rights of hereditary proprietorship in land. These rights, like the rights created by grant of jagir or inam relating to land, which included agricultural lands or waste lands or forests and hills (See: State of U.P. v. Raja Anand Brahma Shah) (2), are brought within the definition of the word 'estate', and are, therefore, liable to be acquired by the State under Article 31A(1)(a).

It is not disputed that all the private forests, with which we are now concerned are held in Janmam right. Janmam rights being an 'estate' are liable to be acquired by the State under Article 31A(1) (a) as a necessary step to the implementation of agrarian reform. Section 3 of the impugned Act vests the ownership and possession of all

private forests in the State. Therefore they would attract the protection of Article 31A(1). It would not be, in such a case, necessary to further examine if the lands so vested in the Government are agricultural lands falling within sub-clause (iii). This is explained in some detail by this Court in *Balmadies Plantations Ltd. v. State of Tamil Nadu* (3) in para 15 at page 147.

Indeed this does not mean that the State is absolved from showing that the acquisition is for the purpose of agrarian reform. In fact in *Balmadies* case, referred to above, the acquisition of forests owned by janmies was set aside on the sole ground that the impugned law or the material on record did not indicate that the transfer of forests from the janmies to the Government was linked in any way with a scheme of agrarian reform or betterment of village economy. What then is the scheme of agrarian reform envisaged in the impugned Act? The title of the Act shows that it is an act to provide for the vesting in the Government of private forests for the assignment thereof to agriculturists and agricultural laborers for cultivation. The Preamble shows that such private forests which the legislature thought to be agricultural lands in the sense, already explained, should be so utilised as to increase their agricultural production in the State and to promote, the welfare of the agricultural population in the State. It is further stated in the Preamble that in order to give effect to the above objects it was necessary that the private forests should vest in the Government. The objectives of increasing the agricultural production and the promotion of the welfare of the agricultural population are clearly a predominant element in agrarian reform. How these objectives are to be implemented are generally stated in sections 10 and 11. All the private forests, after certain reservations, are to be assigned to agriculturists or agricultural laborers and to the poorer classes of the rural population desiring bona fide to take up agriculture as a means of their livelihood. The reservation in respect of certain portions of the forests is also made

(1)[1960] 3 S. C. R. 887. (2) [1967] 1 S. C. R. 362.

(3)[1972] 2 S.C. C. 133.

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in the interest of the agricultural population because the section says that the reservations will be such-as may be necessary for purposes directed towards the promotion of agriculture or welfare of the agricultural population or for purposes ancillary thereto. Section 11 further provides that after making the necessary' reservations the scheme for the assignment of the private forests to the various beneficiaries described in section 10 shall, as far as may be completed within two years from the date of the publication of the Act. The conditions and restrictions under which the assignments are to take place have to be prescribed by rules. We understand that in view of the stay granted by the courts, the rules have not been framed. But it is clear that the rules will have to be framed forthwith because of the urgency of the matter as seen in section '11 and these rules will undoubtedly unfold the details of the scheme generally envisaged in section 10. It would not be necessary to emphasize that the rules will have to be consistent with the purposes of the Act. In statutes of this nature, provision can only be generally made to indicate the broad details of the scheme for agrarian reform and that is what is done in the Act. In *Balmadies* case referred to above no such scheme had been envisaged. But in another case namely the *Kannan Devan Hills Produce v. The*

State of Kerala and another(1) the Statute viz. The Kannan Devan Hills (Resumption of Lands) Act 5 of 1971 disclosed a scheme in section 9 which is very similar to our own section 10 of the impugned Act. Section 9 of that Act was as follows

"9. Assignment of lands.-(1) The Government shall, after reserving such extent of the lands, the possession of which has vested in the Government under sub-clause (1) of section 3 as may be necessary for purposes directed towards the promotion of agriculture or the welfare of the agricultural population to be settled on. such lands, assign on registry the remaining lands to agriculturists and agricultural laborers in such manner, on such terms and subject to such conditions and restrictions, as may be prescribed."

That scheme as envisaged in this section was upheld by this Court as a scheme for agrarian reform and we do not see any good reason why we should take a different view with regard to the scheme envisaged in section 10 of the impugned Act. The High Court thought that the scheme was not real or genuine but illusory and has given some reasons in para 12 of the judgment why it took that view. The reasons given do not stand scrutiny. One reason was that whereas in the Kannan Devan Hills (Resumption of Lands) Act, 1971 Section 9 provided for 'only assignment on registry of the lands, in section 10 of the impugned Act the forest lands are intended to be assigned both on registry and by way of lease. Exception is taken to assignments by way of lease on the ground that the lessee does not get any fixing of tenure. Rules are to

(1) [1972] 2 S. C. C. 218.

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be still framed and it would be too early now to say what conditions and restrictions will be imposed, in the leases. Moreover, assuming that there is no fixity of tenure, that would not mean that leases in favour of , agriculturists or agricultural laborers are not part of agrarian reform. The point is that forest lands, overgrown by shrubs and jungle growth, will have to be cleared in the first instance before the land is made cultivable; and after the land is made cultivable agricultural produce will be grown there by some lessee or the other. Assuming any particular lessee's tenure is not fixed, that would not mean that the land will remain fallow. Other agriculturists will step into the shoes of the lessee and the process of growing agricultural produce will continue in the interest of the grower and the agricultural community as a whole. The other reason given is that there is no provision with regard to trees in the forest reserve under section 10 and a suspicion is expressed that the Government may appropriate to itself the value of the trees. Mention is made that even a single log of rose wood fetches a price of Rs. 40,000/-. It seems, however, to have escaped the notice of the High Court that the reserve portions of the forests under, section 10 are clearly earmarked in the section itself for purposes directed towards the promotion of agriculture or the welfare of the agricultural population or for purposes ancillary thereto. There is, therefore, no foundation for the suspicion that valuable trees which form part of the reserve private forests are liable to be appropriated for purposes other than those specifically mentioned in that section 15 provides for the constitution of the Agriculturists Welfare

Fund and this relates to the price of trees standing in the lands assigned on registry or given on lease. That fund, according to sub-clause (2) shall consist of grants and loans by or from the Government and monies received by the Government by the sale of trees standing in such portions of the private forests as are or may be assigned under section 10. No such fund is created for the purpose of the trees standing in the reserve area. But that does not mean that the value of the trees in the reserve area can be utilized for purposes other than those specifically mentioned in section 10. That will be part of the scheme and Government will have to take adequate provision as to how the value of the trees can be utilized for purposes directed towards the promotion of agriculture or welfare of the agricultural population or for purposes ancillary thereto.

Another objection was that assignment of land without demarcation and survey was unpracticable and productive of strife. We do not see why assignment of land is impracticable in the absence of survey. Even before the introduction of the, survey, lands had been assigned and cultivated by agriculturists. The process of assignment must involve demarcation of the land assigned. Sub-section (3) of section 10 says "the extent of private forests or lands comprised in private forests which may be assigned to each of the categories of persons specified in sub-section (1) and the order of preference in which assignment may be made shall be such as may be prescribed." After determining the extent of the land to be assigned, the land,

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when assigned,, will have to be inevitably demarcated by the officers who make the assignment. That is not an insuperable difficulty. As a matter of fact we know from the affidavit on behalf of the Government that about 3 lakh acres of forests land have been already distributed. Indeed steps should be taken for an early survey in the interests of law and order. But survey is not the sine-qua-non of any genuine scheme for distribution of land. We do not think that the High Court has given any substantial reasons for coming to the conclusion that the scheme of agrarian reform is a "teasing illusion and a promise in unreality."

in an attempt to show that the impugned Act was a piece of colorable legislation, reference was made to the Kerala Private Forests Acquisition Bill, 1968 L.A. Bill No. 33 of 1968 which provided for the acquisition of private forests on payment of compensation for the acquisition. 'Nat Bill, it is contended, was allowed to lapse and the present Act was enacted with the obvious intention of expropriating vast forest lands without paying compensation. We can hardly countenance such an argument. The question really is, in the first place, of the competence of the legislature to pass the impugned Act and, in the second, whether the Act is constitutional in the sense that it is protected by section 31A(1). So far as the competence of the legislature is concerned, no objection is made before us. As to its constitutionality we have shown that the Act purports to vest the janmam rights to the forests in the Government as a step in the implementation of agrarian reform. If this could be constitutionally done by the legislature, the fact that at an earlier stage the Government was toying with the idea of paying compensation to owners of private forests is of little consequence. The dominant purpose of the impugned Act, as already pointed out, is to distribute forest lands for agricultural purposes after making reservations 'of portions of the forests for the benefit of the agricultural community. The fear is expressed that such a course if,

genuinely implemented, may lead to deforestation on a large scale leading to soil erosion and silting of rivers and streams and will actually turn out to be detrimental to the interests of the agricultural community in the long run' it is undoubtedly true that rackless deforestation might lead to very unhappy results. But we have no material before us for expressing opinion on such a matter. It is for the legislature to balance the comparative advantages of a scheme like the one envisaged in the Act against the possible disadvantages of resulting deforestation. There are many imponderables to which we have no safe guides. It is presumed that the legislature knows the needs of its people and will balance the present advantages against possible future disadvantages. If there is pressure on land and the legislature feels that forest lands in some, areas can be conveniently and, without much damage to the community as a whole, utilized for settling a large proportion of the agricultural population, it is perfectly open, under the constitutional Powers vested in the legislature, to make a suitable law; and if the law is constitutionally valid this Court can hardly strike it down on the ground that in the long run the legislation instead of turning out to be a boon will turn out to be a curse.

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Mr. Menon who appeared for the respondent in Civil Appeal No. 1398/72 put forward a plea of equitable estoppel peculiar to his client company. It appears that the Company established itself in Kerala for the production of rayon cloth pulp on an understanding that the Government would bind itself to supply the raw-material. Later Government was unable to supply the material and by an agreement undertook not to legislate for the acquisition of private forests for a period of 60 years if the Company purchased forest lands for the purpose of its supply of raw-materials. Accordingly, the Company purchased 30,000 acres of private forests from the Nilabhuri Kovilakannan estate. for Rs. 75/- lakhs and, therefore, it was argued that, so far as the company is concerned, the-agreement not to legislate should operate as equitable estoppel against the State. We do not see how an agreement of the Government can preclude legislation on the subject. The High Court has rightly pointed out that the surrender by the, Government of its legislative powers to be used for public good cannot avail the company or operate against the Government as equitable estoppel.

In the result the appeals are allowed and the Writ Petitions dismissed. It is declared that the Kerala Private Forests (Vesting and Assignment) Act, 1971 is constitutionally valid. There shall be no order as to costs.

KRISHNA IYER, J. The holding and the reasons expressed in the leading opinion happily coincide with ours. Nevertheless, the problems raised and the points debated bear upon such seminal Issues that some supplementary observations from us may not be supererogatory.

Certain Owners of vast extents of private, forests aggrieved by the deprivation, without compensation, of their ownership under the Kerala Private Forests (Vesting & Assignment) Act, 1971 (Act 26 of 1971) (hereinafter called, for short, the Forest Act) challenged its vires under art. 226 of the Constitution on the score that it violated their fundamental rights under arts. 14, 19 and 31 and was not immunised by art. 31A from the lethal sting of art. 13. The High Court upheld the attack and voided the statute. The defeated State has sought in appeal to sustain the constitutionality

of the law while others who have suffered by the operation of the statute have come up directly to this Court under art. 32. The impugned Act vests in the State lands of these latifundists, flatly refusing any the slightest compensation, and the issue is whether the wings of art. 31A are wide enough and the provisions of the Forest Act fair enough for the Court to grant constitutional shelter.

The State wields the shield of art. 31A to ward off the private owners' sword thrust of art. 13 read with arts. 14, 19 and 31. We must examine the application of art. 31A to the Forest Act.

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Any law providing for the acquisition by the State of an 'estate' is saved by art. 31A subject to certain conditions, violation of arts. 14, 19 and 31 notwithstanding.- Sub-article (2) explains the concept of 'estate' and includes therein janmam rights. Although art. 31A is worded widely enough to rope in acquisition of any estate by the State regardless of purpose, the Supreme Court has cut back on this amplitude by limiting entitlement to constitutional protection to agrarian reform legislation only. Subba Rao, J., in Kochuni's(1) case, speaking for the Court, reviewed the earlier decisions under art. 31A and interpreted the provision against the back-drop of the objects of the Constitution (Fourth Amendment) Act, 1955 and the earlier Constitution (First Amendment) Act, 1951, to arrive at the conclusion that art. 31A was meant "to facilitate agrarian reforms". This Court in the aforesaid decision struck down the Madras Marumakkathayam (Removal of Doubts) Act, 1955, because "the impugned Act does not effectuate any agrarian reforms and regulate the rights inter-se between landlords and tenants." Art. 31A deprives citizens of their fundamental rights and such an article cannot be extended, by interpretation, to overreach the object implicit in the article, observed Subba Rao, J., and this judicial gloss has come to stay- Forensic debate has since centered round what is agrarian reform, and counsel here have joined issue on the claim of the Forest Act to wear this protective mantle. Article 31A having been read down to relate to agrarian reform, rightly, if we may say so-in the feudal context of the country and the founding faith in modernisation of agriculture informed by distributive justice, the controversy in the present case demands a study of the anatomy and cardiology of the statute, not its formal structure but its heart beats.

What do we mean by agrarian reform? The genesis of the concerned constitutional amendments, and the current economic thinking must legitimately illumine the meaning, along with lexicographic aids and judicial precedents. "We must never forget it is a Constitution we are expounding." The seventies of our century pour new life into old concepts and judges must have the feel of it. So viewed, the technology of agrarian reform for a developing country which traditionally lives in its villages envisages the national programmes of transmuting rural life from feudal medievalism into equal, affluent modernism-a wide canvass overflowing mere improvement of agriculture and reform of the land system.

(1)[1960] 3 S. C.R. 887

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The concept of agrarian reform is a complex and dynamic one promoting wider interests than conventional reorganisation of the land system or distribution of land. It is intended to realise the social function of the land and includes we are merely giving, by way of illustration, a few familiar

proposals of agrarian reform-creation of economic units of rural production, establishment of adequate credit system, implementation of modern production techniques, construction of irrigation systems and adequate drainage, making available fertilizers, fungicides and other methods of intensifying and increasing agricultural production, providing readily available means of communication and transportation, to facilitate proper marketing of the village produce, putting up of silos, ware-houses etc. to the extent necessary for preserving produce and handling it so as to bring it conveniently within the reach of the consumers when they need it, training of village youth in modern agricultural practices with a view to maximising production and help solve social problems that are found in relation to the life of the agricultural community. The village man, his welfare, is the target.

Moving the first constitution Amendment Bill, the then Prime Minister, who was in a large sense the protagonist of constitution framing for the country, observed :

"Now apart from our commitment, a survey of the world today, a survey of Asia today will lead any intelligent person to see that the basic and the primary problem is the land problem today in Asia, as in India. And every day of delay adds to the difficulties and dangers, apart from being an injustice in itself."

"..... But inevitably, in big social changes some people have to suffer. We have to think in terms of large schemes of social engineering, not petty reforms but of big schemes like that."

At the end of an extensive debate he again emphasized

"May I remind the House that this question of land reform is most intimately connected with food production. We talk about food production and grow-more-food and if there is agrarian trouble and insecurity of land tenure nobody knows what is to happen. Neither the zamindar nor the tenant can devote his energies to food production because there is instability."

This reference to the apposite parliamentary debate reveals the special significance and extensive connotation of 'agrarian reform' in its application to Indian conditions. Indeed, art. 31A(2)(iii) itself by referring to land for pasture and sites of buildings and other structures occupied by cultivators, agricultural laborers and village artisans gives clear hints of agrarian well-being being pivotal to land reform in its larger legitimate connotation. Agricultural economists have focussed attention on the need of under-developed countries to upgrade the standard of living of village communities by resort

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to schemes for increasing food production and reorganising the land system. The main features of the agrarian situation in India and in other like countries are the gross inequality in land ownership, the disincentives to production and the desperate backwardness of rural life. As one Latin American has stated(1) :

"Agrarian reform ought to be an inseparable part of an agricultural policy which furthers the advance of that aspect of economic activity in harmony with overall economic

development. Agrarian reform likewise pursues social and political ends congruent with economic goals, such as the cultural elevation of the peasants, their liberation from a vestiges of feudalism, their well-being, their group solidarity, and their participation in public life through the mechanism of democracy."

It is thus clear to those, who understand developmental dialectic and rural planning that agrarian reform is more humanist than mere land reform and, scientifically viewed, covers not merely abolition of intermediary tenures, zamindaris and the like but restructuring of village life itself taking in its broad embrace the socioeconomic regeneration of the rural population. The Indian Constitution is a social instrument with an economic mission and the sense and sweep of its provisions must be gathered by judicial statesmen on that seminal footing.

Indeed, the decisions of this Court cited at the bar adopt this meaningfully latitudinarian approach and we may briefly refer to them here.

In Ranjit Singh's(2) case, a semantic liberalism suggestive of a glimpse of the new horizons and a touch of the winds of change is read into the idea of agrarian reform. Hidayatullah, J., quoted a significant passage from Ram Narain Medhi v. State of Bombay,(3) which runs thus :

"With a view to achieve the objective of establishing a socialistic pattern of society in the State within the meaning of Articles 38 and 39 of the Constitution, a further measure of agrarian reform was enacted by the State Legislature, being the impugned Act, hereinafter referred to, which was designed to bring about such distribution of ownership and control of agricultural lands as best to subserve the common good thus eliminating concentration of wealth, and means of production to the common detriment."

Indeed. the learned Judge struck the true national note, if we may say so, with great respect, when he observed(2) :

"The scheme of rural development today envisages not only equitable distribution of land so that there is no undue imbalance in society resulting in a landless class on

(1) 1964-65 (Vol. 50) IOWA Law Review, 529.

(2) [1965] 1 S. C. R. 82, 94.

(3) [1959] Supp. 1 S. C. R. 489.

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the, one had and a concentration of land in the hands of a few on the other, but envisages also the raising of economic standards and bettering rural health and social conditions. Provisions for the assignment of lands to village punchayat for the use of the general community, or for hospitals schools, manure pits, tanning grounds etc. enure for the benefit of rural population must be considered to be an essential part of the redistribution of holdings and open lands to which no objection is apparently taken. If agrarian reforms are to succeed, mere distribution of land to the landless is not enough. There must be a proper planning of rural economy and conditions and a body like the village panchayat is best designed to promote. rural

welfare. than individual owners of small portions of lands."

In Rajo Anand's(1) case, Sikri J., after holding the forests and waste lands in that case fell within the definition of 'estate' proceeded to take the view that acquiring the many square miles of forests in that case being in the, nature of a necessary step in the implementation of agrarian reforms was impregnably insulated by article 31A. The sheer extinguishment of certain types of land grants and hereditary holdings may, in given circumstances, without more, constitute steps in aid of agrarian reform. it is arguable that the elimination of ancient janmam may per se be regarded as possessing the attribute of agrarian reform because to wipe out feudal vestiges from our countryside and to streamline land ownership are preliminaries to the projection of a socialistic order which part IV and art. 31A of the Constitution strive to create. However, this Court has ruled in Balmadies Plantations Ltd. v. State of Tamil Nadu(2) and that decision binds us that a scheme of agrarian reform is essential, apart from taking over of jamman rights, to make the law valid. In the present case a concrete agrarian project is presented by section 10 of the Forest Act- A substantially similar programme was considered by this Court in Kannan Devan's(3) case and approved as sufficient to impart to the statute invulnerability under art. 31A. Notwithstanding the attempt of counsel for the forest owners, to distinguish between the Kannan Devan provisions and section 10 the distinction is without a difference. Once we accept the thesis that developmental orientation and distributive justice are part of and inspire activist agrarian reform, its sweep and reach must extend to cover the needs of the village community as well. What programme of agrarian reform should be initiated to satisfy the requirement of rural uplift in a particular community under the prevailing circumstances is a matter for legislative judgment. Here, in this field the legislature is the policy maker and the court cannot assume the role of an. economic adviser or censor competent to pronounce whether a particular programme of agrarian reform is good or bad from the point of view of the needs of the community. The sole

(1) [1967] 1 S. C. R. 362. (2) [1972] 2 S. C. C. 133.

(3) [1972] 2 S. C. C. 218.

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issue for the Court is whether it is in fact a scheme of agrarian reform, and if it is, the prudence or folly thereof falls outside the orbit of judicial review being a blend of policy, politics and , economics ordinarily beyond the expertise and proper function of the court.

I We may, however, point out here that in ascertaining whether the, impugned enactment outlines a blueprint for agrarian reform the Court will look to the substance of the statutory proposal and .not its mere outward form. The Court will closely study to see if the legislation merely wears the mask of agrarian reform or it in reality such. A label cannot salvage a statute from the clutches of constitutional limitations if the agrarian reform envisaged by it is "a teasing illusion or promise of unreality." The Court should .not be too gullible to accept a scheme of agrarian reform when it is nothing but a verbal subterfuge, but at the same time the Court should not be too astute to reject such a scheme because it is not satisfied with the wisdom of the scheme or its technical soundness. Can the State take over an industrial unit or a business undertaking without payment of compensation and claim the protection of art. 31A by stating that the profit arising from such

industrial unit or business undertaking would be utilised for purposes directed to agriculture or welfare of the rural population? Such an acquisition would obviously not be an acquisition for carrying out a scheme of agrarian reform because there will be no direct 'nexus between the, subject-matter acquired and its utilisation for agrarian reform. It would not be enough merely to say that the income of the property acquired is to be utilised for purposes of agrarian reform. The property itself must be acquired for carrying out such a reform. This requirement is satisfied in the, present case because forest lands reserved under s. 10 are to be utilised "for purposes directed to the, promotion of agriculture or for the welfare of the agricultural population or for purposes ancillary thereto." We do not think it would have been sufficient merely to provide that the income from the produce of the forests shall be utilised for promotion of agriculture or the welfare of the agricultural population, but the forest lands need not be so utilised. That would have been merely a device for augmenting the revenues of the State though with a direction that such addition to the revenue shall be expended only on' purposes of promotion of agriculture or the welfare of the agricultural population. But here it is clear on a reading of s. 10 that the forests and not merely the income are to be devoted to or directed toward-, the promotion of agriculture or the welfare of the agricultural population or for ancillary uses closely related to agrarian reform. The details of the scheme of agrarian reform to which the acquired forests would be subjected cannot obviously be embodied in the statute and they are left to be provided by rules which are to be made under s. 17 for the purpose of carrying out the Provisions of the statute. No rules could so far be made by the State Government. it is said, because there was a stay against the implementation of the Act when the petition was pending in the Kerala High Court and thereafter the Act was declared to be ultra vires and void by the judgment of the Kerala High Court which is under appeal before

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,us. Now that the Act is being declared by us as constitutionally valid, the State Government will have to make rules setting out the precise programme of agrarian reform which is intended to be carried out. Counsel for the forest owners has expressed an apprehension before us that the State Government may keep the forests as they are for a long number of years and namely go on augmenting the revenues of the state by cutting and selling timber growing on them and thereby defeat the rationale of art. 31A itself. But there is no basis or justification for this apprehension because we are of the view that the agrarian project would have to be spelt out concretely by the, State Government within the prescribed period of two years or at any rate within a reasonable time thereafter. If the State Government merely goes on making money by cutting and selling the timber grown on the forests without implementing the definite proposals of agrarian reform contemplated in s. 10 within a reasonable period of time, it would be a subversion of the statute and in such a case it would be competent to the aggrieved parties to take legal action compelling the State to make good the statutory promise and to act in terms of s. 10, and if the forests are diverted for uses outside the scope of s.10 the court could restrain the State from such illegitimate adventures.

While a straight case of mala fides vitiating the legislation has not been set up, an article in the Malayam

Dress by the Chief Minister has been relied on to make out that agrarian reform was more a cloak than the real intent. The Chief Minister's literary contribution cannot necessarily bind the State, although his statement may help build a case of colorable legislation, which has not been urged here. Moreover, the article does not advance the case of the petitioners for it envisages a real project for rural regeneration and better production. It is good to remind ourselves what colorable legislation means in constitutional law. Reference may be made to the decision of this Court in *Gajapathi Narayan De, v. State of Orissa*(1) where this doctrine was discussed. Mukherjee, J., clarified the law thus :

"It may be made clear at the outset that the doctrine of colorable legislation does not involve any question of bona fides or mala fides on the part of the legislature. The whole doctrine resolves itself into the question of competency of a particular legislature to enact a particular law. If the legislature is competent to pass a particular law, the motives which impelled it to act are really irrelevant. On the other hand if the legislature lacks competency, the question of motives does not arise at all. Whether a statute is constitutional or not is thus always a question of power... The idea conveyed by the expression is that although apparently a legislature in passing a statute purported to act within the
(1) [1954] S. C. R. 1, 10-11, 695

limits of its powers, yet in substance and in reality it transgressed those powers, - the transgression being veiled by what appears, on proper examination, to be a mere pretence or disguise."

The Forest Act survives the attack on the score of colorable legislation.

Considered in this light it is not possible to hold that S. 10 has no nexus with agrarian settlement. Of course, the programme held out in the provision, if not implemented within a reasonable time or otherwise perverted to non-agrarian purposes, may give rise to judicial scepticism about the Government's bona fides and induce consequent remedial action. As we see it, the Forest Act is calculated to bring benefit to landless laborers, tribals and other proletarian groups in the over-populated state of Kerala. The fear that the executive will dawdle and delay unreasonably or act obliquely to defeat the agrarian welfare content of the measure may gain credibility when the scheme is not legislatively time-bound. In the present case a two-year period for reserving forests and distributing the rest is written into the statute itself. If the State, for ulterior ends, prevaricates or betrays the scheme by non-implementation or mis-implementation an aggrieved party may seek relief through a judicial post-audit. The Court is not altogether powerless in such a case, in the light of the observations made by Sikri, C.J, in *Kannan Devan's*(1) case that:

"If the State were to use lands for purposes which have no direct connection with the promotion of agriculture or welfare of agricultural population the State could be restrained from using the lands for those

purposes. Any fanciful connection with these purposes would not be enough."

Moreover, the executive is not wholly unaccountable to the nation merely because the law has been judicially cleared once.

A grievance has been made by the writ petitioners that their extensive forest lands are being confiscated without a paisa of compensation while the timber itself will be worth crores. In *Khajamian Wakf Estates v. State of Madras*, (2), Hegde, J., was pressed with the contention that art. 31A does not protect a legislation where no compensation whatsoever has been provided when taking the estate. The Court, however, did not decide the question. We, on our part, do not think there is any merit in it. Once we find the legislative area is barricaded by art. 31A, it cannot be breached by arts. 14, 19 and 31 and judicial break-in is constitutionally interdicted. But, at the same time, we must hasten to point out that art. 31A is no charter of legislative freedom to refuse compensation altogether in every case. The Court may not strike down a statute for non-payment of compensation but the legislature is expected, except in exceptional socio-historical setting, to provide just payment for the deprived persons. To exclude judicial review is not to black out the beneficent provisions of

(1) [1972] 2 S.C. C. 218.

(2) [1971] 2 S. C. R. 890.

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arts. 14, 19 and 31. May be the present legislation dealing with extensive antiquated janmam rights relates to the exceptional category. All that we can say is that this is an area where not the court but the elector is the proper corrective instrument.

For these and other reasons already mentioned in the leading judgment of our learned brother, Mr. Justice Palekar, we agree that the appeals be allowed and the writ petitions be dismissed with no order as to costs.

K.B.N.

Appeals allowed. writ petitions dismissed.

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